

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5741
ANSWERED ON:03.05.2005
NON TARIFF BARRIERS
Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is aware that some of the developed countries are deliberately shutting door on the country's exports in the name of 'Non-Tariff barriers';
- (b) if so, the details in this regard; and
- (c) the steps the Government propose to take to protect the exporters from such harassments?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI E.V.K.S. ELANGO VAN)

(a) to (c): There are various procedural requirements, in addition to Customs tariffs, imposed by all countries on international trade. Some times these procedural requirements act as barriers and are called non-tariff barriers. Indian exporters face such barriers from time to time in several countries including the developed countries.

The problem arising due to non-tariff barriers are duly taken up with the concerned authorities of the country concerned bilaterally with a view to their early and mutually satisfactory resolution. Certain issues, that are not resolved this way, have been taken up for resolution through WTO's Dispute Settlement Mechanism. In the WTO negotiations, India has co-sponsored proposals along with some other developing countries to disallow use of measures by developed countries that make exports difficult for developing countries.